

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 206
IB-788/ND/2020**

**IN THE MATTER OF:
Mrs. Parveen Chawla**

...PETITIONER

Vs

M/s MCF Finlease Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 28.10.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. Ritesh Singh, Advocate
For the Respondent/Corporate Debtor :**

ORDER

Heard the submissions made by the counsel for the petitioner/operational creditor as well as counsel for the corporate debtor. Counsel for the corporate debtor has prayed for 2-3 day's time for filing the reply in the matter. The counsel is directed to file reply within next 5 days and provide the copy of the reply as filed before the Tribunal along with its annexures to the operational creditor or his counsel. Post the matter to 25th November, 2020.

- sd -

**(V.K. Subburaj)
Member (T)**

- sd -

**(P.S.N. Prasad)
Member (J)**

(Annu)